

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**O.A. No.1800 OF 2000  
M.A. No.762 OF 2002  
M.A. No. 763 of 2002**

**New Delhi, this the 28<sup>th</sup> day of August 2002**

**HON'BLE SHRI M.P. SINGH, MEMBER (A)  
HON'BLE SHRI SHANKER RAJU, MEMBER (J)**

1. Shri Mahendra Singh Adhikari,  
S/o Sh. D.S. Adhikari,  
R/o House No.S-82, Air Force Station,  
Hindon, Ghaziabad, U.P.
2. Shri Rakesh Kumar  
S/o Sh. Balak Ram,  
R/o B-156, Kidwai Nagar East,  
New Delhi.
3. Shri Girish Chander,  
S/o Shri Laxmi Dutt,  
R/o E-700, Sanjay Gandhi Marg,  
Chhajju Gate, Babarpur,  
Delhi
4. Shri Pratap Singh  
S/o Shri Ratan Chand,  
R/o E-700, Sanjay Gandhi Marg,  
Chhajju Gate, Babarpur,  
Delhi
5. Shri Prakash Chand Panth  
S/o Shri Kishore Chand Panth,  
R/o R-801, Anupam Apartment,  
East Arjun Nagar, Delhi.
6. Shri Rupen Chand  
S/o Shri Gopal Chand  
R/o P-92, Gali No.5, Bihari Colony,  
Shahdara, Delhi.

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7. Shri Kundan Singh,  
S/o Daulat Singh,  
R/o I-416, Dakshin Puri,  
Vistar, Delhi.
8. Shri Sanmukh Mishra,  
S/o Shri Ram Sagar Mishra,  
R/o 26, Janta Flats, Nand Nagri,  
Delhi.
9. Shri Satish Kumar,  
S/o Shri Dilip Singh,  
R/o 10, Akbar Road, Delhi.
10. Shri Mukesh Kumar,  
S/o Shri Dharam Pal Singh,  
D-55, West Vinodh Nagar,  
Mandawali, Delhi.
11. Shri Ravinder Kumar,  
S.o Laxman Ram  
R/o 109-D, Pocket F,  
Mayur Vihar, Delhi.

All applicants are working as Attendants Central  
Pollution Control Board, Ministry of Environment  
and Forest, Government of India, Parivesh Bhawan,  
CBD-Cum-Office Complex, East Arjun Nagar, Delhi.

....Applicants

(By Advocate : Shri L.B. Rai for Shri J.M. Khan)

VERSUS

1. Union of India  
through its Secretary,  
Ministry of Environment and Forests,  
CGO Complex, Lodhi Road,  
Paryavaran Bhawan, New Delhi.
2. The Secretary,  
Central Pollution Control Board,  
Paryavaran Bhawan,  
CBG-Cum-Office Complex,  
East Arjun Nagar, Delhi.

....Respondents

(By Advocates : Shri P.N. Puri and Shri S.Mohd. Arif)

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**ORDER (ORAL)**

**Hon'ble Shri Shanker Raju, Member (J):**

Heard learned counsel for the parties.

2. In this OA, the applicants have sought regularisation as Attendants with all consequential benefits. Through MA 762/2002, the applicants have sought amendment in the OA to the effect that they are entitled for equal pay for equal work and allowance thereon with consequential benefits as accorded to the similarly circumstance in pursuance of the decision of the Hon'ble High Court of Delhi dated 31.5.2002 in C.W.P. Nos.6283/1998, 7227/2000, 6069, 7001, 7157, 7478, 3611/2001 and 875, 878/2002. This fact has not been disputed by the learned counsel for respondents.

3. We have also find from perusal of the aforesaid judgment of the Hon'ble High Court that the directions issued by the Tribunal for regularisation has been set aside and it has been observed that the respondents therein, i.e., applicants in the OA, have not ~~indefeasible~~ right for regularisation. However, the High Court has upheld the directions regarding equal pay for equal work and the same has been ~~conceded~~ <sup>given</sup> by the respondents before the High Court. The aforesaid decision has also been complied with in the cases of similarly circumstance.

4. In this view of the matter, OA is disposed of with a direction to the applicants to prefer a representation to the respondents within a week from today. Respondents shall thereafter consider the same and accord the benefit to the applicant, which has been extended to the similarly circumstance, within six weeks with all consequential benefits. MAs 762 of 2002 and 763 of 2002 are accordingly disposed of. No costs.

S. Raju

(Shanker Raju)  
Member (J)

  
(M.P. Singh)

Member (A)

/ravi/